

making certain amendment to Notification No. 158-Customs dated the 24th May, 1985 so as to exempt goods covered by Notification No. 339-Customs dated the 21st November, 1985 from the whole of the auxiliary duty of customs leviable thereon.

21st September, 1985 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. L.T.-1523/85]

11.50 hrs.

#### ESTIMATES COMMITTEE

##### Sixteenth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixtieth Report of the Committee (7th Lok Sabha) on the Ministry of Health and Family Welfare—Drug Standards.

11.51 hrs.

STATEMENT RE : ATTACK BY SOME CANADIAN SIKHS ON TWO INDIAN DIPLOMATS AT LAHORE IN PAKISTAN

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : I regret to inform the House that two senior diplomats of the Indian Embassy in Islamabad, Counsellor B. Jain and First Secretary, K.K. Khanna, were attacked by some Canadian Sikhs within the Dehra Sahib Gurudwara Complex in Lahore on November 26, 1985 at 1430 hrs (local time). The two officers had gone to Lahore to assist in the transportation of the body to India of an Indian pilgrim who had died of heart attack a day earlier. Both the officers sustained head injuries and were admitted to a Lahore hospital. They are now out of danger. On hearing of the attack our Ambassador in Pakistan visited the victims in the hospital in Lahore.

The serious concern of the Government of India over this incident was conveyed to

- (iv) G.S.R. 864(E) published in Gazette of India dated the 22nd November, 1985 together with an explanatory note extending the validity of Notification No. 39/85-Customs dated the 28th February, 1985 upto 31st March, 1986.

[Placed in Library. See No. L.T.-1521/85]

- (6) A copy of Notification No. G.S.R. 848(E) (Hindi and English versions) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 so as to exclude for the purpose to determining the quantity of raw naphtha entitled to the exemption as provided under the notification, not only the quantity of raw naphtha intended for the manufacture of the specified chemicals, and which is returned after such use to the same refinery from which the raw naphtha was received but also such raw naphtha after such use to any declared refinery for further processing and/or blending the production of finished petroleum products, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. L.T.-1522/85]

#### Notifications under Mines and Minerals (Regulation and Department) Act

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the